

**Agriculture in concurrent list**

510. SHRI SURESH KURUP : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Union Government are considering a proposal to include Agriculture in the Concurrent List; and

(b) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) No, Sir.

(b) Does not arise.

**Regularisation of contract labour**

511. SHRI P. R. KUMARAMANGALAM : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to amend the Contract Labour (Regulation and Abolition) Act 1970 to provide for regularising the services of contract labour by employing them in the jobs of a permanent nature elsewhere, whenever the licence of a contractor or industry is cancelled under the orders of Advisory Contract Labour Board; and

(b) if so, the action proposed to be taken in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) No, Sir.

(b) Does not arise.

**Coconut development programme**

512. SHRI T. BASHEER : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have formulated any scheme for comprehensive coconut development programme with central assistance;

(b) if so, the details thereof;

(c) whether Government have received any request from the State Government of Kerala in this regard; and

(d) if so, the steps Government have taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) and (b) A scheme for Integrated Development of Coconut Industry in India formulated by the Coconut Development Board for the Seventh Plan is under consideration.

(c) Yes. A project for Comprehensive Development of Coconut in Kerala was received from the Government of Kerala

(d) The scheme of Integrated Development of Coconut Industry in India formulated by the Coconut Development Board for the Seventh Plan covers the State of Kerala also.

12.00 hrs.

**ANNOUNCEMENT BY SPEAKER**

[English]

**Appointment of a Committee of Parliament to go into the question of revision of pay scales of staff of Rajya Sabha and Lok Sabha Secretariats.**

MR. SPEAKER : Hon. Members, I have to make an announcement about my own Secretariat today.

The Fourth Pay Commission have not made any recommendations in regard to the Secretariats of Rajya Sabha and Lok Sabha, in view of the provisions of Article 98 of the Constitution.

The Chairman, Rajya Sabha and I after mutual consultation and following the procedure adopted after the report of the Third Pay Commission have decided to appoint a committee of Parliament consisting of the following Members :